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NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 23.10.2017.

PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali
2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB) No.6/BB/ 17	-	For sending notices by IRP to financial creditors	Rule-6 of IB	Subodha Entertainments Co. Ltd., Vs Jackonblock Facility Services Pvt. Ltd.

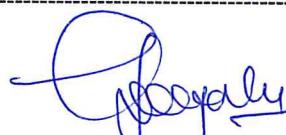
SL. NAME (IN CAPITAL)
NO. & PHONE NUMBER

REPRESENTATION TO WHOM

SIGNATURE

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The matter is listed today for appearance of the two financial creditors. They are absent. IRP is present. He reported that one financial creditor voted in favour of IRP as RP. The Banker's voting share is only 10.91%. Since the other two financial creditors who are having the rest of the voting share have failed to attend the two meetings convened by the IRP.

In the circumstance, s Registry to address a letter to the IBBI for clarification whether this IRP can be confirmed as RP.

List it on 16.11.2017.


MEMBER (J)


MEMBER (T)